



2026:AHC:15102

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 187 of 2026

Dinesh

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhishek Rai
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Mr. T.P. Gupta, learned Standing Counsel for the State-respondents.
2. The instant petition has been filed for mandamus directing the respondent no.2/ Board of Revenue, U.P. at Lucknow to decide the Revision No.1596 of 2024 (Malti Devi vs. State of U.P. through District Magistrate, Mau) within stipulated period.
3. Learned counsel for the petitioner submitted that the revision filed by private respondent no.3 arising out of proceeding under Section 122-B (4-F) of U.P.Z.A. & L.R. Act impleading the State is pending. He further submitted that the petitioner has applied for impleadment, which is pending as petitioner was party before the District Magistrate in the proceeding initiated by Malti Devi herself. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.3 to the petition in order to demonstrate that the case is not proceeding expeditiously.
4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2 is directed to decide the aforementioned Revision No.1596 of 2024 (Malti Devi vs. State of U.P. through District Magistrate, Mau), after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of three months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally disposed of.

(Chandra Kumar Rai,J.)

January 21, 2026
Rameez